

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : 41/82-ALC4/2011 **MEETING DATE** : 10.01.2012

The Meeting No.41/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 held on 10.01.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultation, Department of C&PC
3. Shri D.N. Mathur, Consultation, Department of Pharmaceuticals
4. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.40/82 dated 03.01.2012 were ratified by the Committee.

Case No.B 434	M/s. Divis Laboratories Limited
Norms Committee Meeting No.41/AM12	(i) F.No 01/82/162/1029/AM 11/DES III (ii) F.No 01/82/162/1030/AM 11/DES III (iii) F.No 01/82/162/1031/AM 11/DES III (iv) F.No 01/82/162/1032/AM 11/DES III (v) F.No 01/82/162/1036/AM 11/DES III (vi) F.No 01/82/162/1037/AM 11/DES III (vii) F.No 01/82/162/1038/AM 11/DES III (viii) F.No 01/82/162/1039/AM 11/DES III (ix) F.No 01/82/162/1040/AM 11/DES III (x) F.No 01/82/162/1041/AM 11/DES III (xi) F.No 01/82/162/1042/AM 11/DES III (xii) F.No 01/82/162/1043/AM 11/DES III (xiii) F.No 01/82/162/1044/AM 11/DES III
Meeting Date:10.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer all above cases for 21.02.2012. However, in respect of F.No (ix) above, on the basis of written comments forwarded by department of Pharmaceuticals vide their OM No. 35011/214/2011-PI(Norms) dated 23.12.2011 it has been decided to call from the firm Copy of valid Drug	

Manufacturing License showing the approved composition of the export products and also Coy of Master Batch Formula duly authenticated by Quality Control Incharge.

In respect of F.No. (x) above, it has been decided to call from the firm production and consumption data duly certified by Central Excise Authorities.

Case No.B 435	M/s. Prachi Pharmaceuticals Pvt. Limited, Mumbai
Norms Committee Meeting No.41/AM12	F.No 01/82/50/01323/AM 09/DES III F.No 01/82/162/1008/AM 10/DES III
Meeting Date:10.01.2012	
Advance License NO. 0310508539 dated 20.02.2009 Advance License No. 0310390437 dated 28.7.2006	
Decision: Shri Pankah Shah, Managing Director of the firm came for the personal hearing and explained the case. After detailed deliberations and in consultation with technical authority present in meeting, Committee norms have been ratified under Para 4.7 of HBP , on the basis of Central Excise Data, as per details below or as applied by the firm whichever is lower:-	

Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Providone Iodine 20%	1 Kg	1.	Polyvinyl Pyrrolidone	0.75 kg
		2.	Iodine Crystals	0.27 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B 436	M/s. Neuland Laboratories Limited
Norms Committee Meeting No.41/AM12	F.No 01/82/162/01028/AM 07/DES III
Meeting Date:10.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to reject the request of the firm as there is no scope for enhancement. However, it has been decided that if firm is not satisfied with the decision of the Committee, their representative may come for Personal Hearing with prior appointment in the afternoon of any Tuesday.	

Case No.B 437	M/s. Aqua Pharma Limited, Pune				
Norms Committee Meeting No.41/AM12	F.No 01/87/162/00672/AM 12/DES III				
Meeting Date:10.01.2012					

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to defer the case for 6.3.2012 for comments of Department of C&PC.

Case No.B 438	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.41/AM12	F.No 01/87/162/00674/AM 12/DES III
Meeting Date:10.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to defer the case for 6.3.2012 for comments of Department of C&PC.	

Case No.B 439	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.41/AM12	F.No 01/87/162/00671/AM 12/DES III
Meeting Date:10.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to defer the case for 6.3.2012 for comments of Department of C&PC.	

Case No.B 440	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.41/AM12	F.No 01/87/162/00868/AM 09/DES III
Meeting Date:10.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to defer the case for 6.3.2012 for comments of Department of C&PC.	

Case No.B 441	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.41/AM12	F.No 01/82/162/00670/AM 12/DES III
Meeting Date:10.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to defer the case for 6.3.2012 for comments of Department of C&PC.	

Case No.B 442	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.41/AM12	F.No 01/82/162/00673/AM 12/DES III
Meeting Date:10.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to defer the case for 6.3.2012 for comments of Department of C&PC.	

Case No.B 437	M/s. Aktions Pharma Pvt. Limited
Norms Committee Meeting No.41/AM12	F.No 01/85/050/00010/AM 11/DESII(pt)162/00672/AM 12/DES III
Meeting Date:10.01.2012	RLA File No. 03/94/040/00300/AM 10
Advance Authorisation NO. 0910041041 dated 22.02.2010	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been found that export product is not mentioned in the agenda. The case has been deferred for 24.1.2012.	

Case No.B 444	M/s. Jubliant Lifesciences Limited
Norms Committee Meeting No.41/AM12	F.No 01/82/50/01598/AM 11/DES III
Meeting Date:10.01.2012	
Adv. Lic. No. 0510271327 dated 25.08.2010	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 7.02.2012.	

Case No.B 445	M/s. Jubliant Lifesciences Limited
Norms Committee Meeting No.41/AM12	F.No 01/82/50/01600/AM 11/DES III
Meeting Date:10.01.2012	R.A File No. 05/23/040/00082/AM 11
Adv. Lic. No.0510267990 dated 13.7.2010	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 7.02.2012.	

Case No.B 446	M/s. Jubliant Lifesciences Limited
Norms Committee Meeting No.41/AM12	F.No 01/82/50/01593/AM 11/DES III
Meeting Date:10.01.2012	

Adv. Lic. No. 0510272117 dated 06.09.2010	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 7.02.2012.	

Case No.B 447	M/s. Emami Limited
Norms Committee Meeting No.41/AM12	F.No 01/82/50/0449/AM 12/DES III
Meeting Date:10.01.2012	RA No. 02/24/40/00017/AM 12
Adv. Lic. No. 0210155350 dated 24.02.2011	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to defer the case for 6.3.2012 for comments of technical authority.	

Case No.B 448	M/s. Emami Limited
Norms Committee Meeting No.41/AM12	F.No 01/82/50/01708/AM 11/DES III
Meeting Date:10.01.2012	RA No. 02/24/40/00202/AM 11
Adv. Lic. No. 0210155350 dated 24.02.2011	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to defer the case for 6.3.2012 for comments of technical authority.	

Case No.B 449	M/s. K.v. Arochem Pvtl. Ltd.
Norms Committee Meeting No.41/AM12	F.No 01/82/50/00450/AM 12/DES III
Meeting Date:10.01.2012	RA No. 03/94/40/00161/AM 12
Adv. Lic. No. 03106335171 dated 30.05.11	

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to revise the norms in terms of Para 4.7 of HBP v 1 norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
7-Acetyl-1,1,3,4,4,6-Hexamethyl 1,2,3,4-Tetrahydro Naphthalene (KEVOLID) (Purity Min. 97%)	1 kg	1.	HMT-Crude (Hexamethyl, Tetralene) (Purity Min. 85%)	1.180 kg
			Aluminium Chloride (Purity Min. 98%)	0.720 kg
		2. 3.	Acetyl Chloride (Purity Min. 98%)	0.420 kg

RA may take necessary action as per the decision of Norms Committee.

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Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/08/2011-PI-Norms dated 28.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sterile Cefotaxime Sodium 500 MG/IGM/2GM Injection (Wt. of drug 367.22 kgs)	1 Kg	1	7 Amino Cehalosporanic Acid	0.741
		2.	Ethyle Acetate	5.94
		3	Tetra Hydrofuran	2.66
		4	Methylene Chloride	6.84
		5	Isopropyl Alcohol	0.35
		6	Sodium 2-Ethyl Hexanoate	0.40
		7	7 Hexamethyl Dislazane	0.36
		8	Methanol	0.83
		9	Phsophorous Pentachloride	0.5968
		10	Triethyl Amine	0.410
		11	Activated Carbon	0.100
		12	Trimethyl Chlorosilane	0.1796
		13.	Sodium Hydrosulphite	0.060
		14.	4-Bromo-2-Methoxyimino-3-Oxo Butyric acid (Bromo Acid)	0.6596
		15.	Thiourea	0.222
		16.	Ethylene Diamine Tetra Acide Disodium Salt (E.D.T.A Di Sodium)	0.0145

2	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qtv.	Sl.No.	Import items	Qty. allowed

	2-Amino 5-Chloro Benzamide (ACBAM)	1 kg	1	Isatoic Anhydride	1.51 kg
			2	Sulfolane	1.30
			3	Ammonium Carbonate	1.07
RA may take appropriate action as per the decision of Norms Committee.					

3	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority.			

4	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

5	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPHTA PHARMACEUTICALS LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:06.03.2012
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to call the following details from the firm:- • Stepwise complete and balanced chemical reaction showing Mo. Wt. of each input & output product and molar requirement of each reactant. • % yield on molar basis for each step. • Requirement & Recovery of solvent at each step of manufacturing process.			

6	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer

Date: 06.03.2012

Decision : The Committee considered the case as per agenda and observed that the firm's plant is US FDA approved plant and their manufacturing process is also approved by US FDA. This Plant was visited by a team constituted by DGFT about a year back for another product i.e. pre-filled syringes and it was cross checked at the time of visit that the components which are in excess in a batch are disposed off as a waste and cannot be re-used in the next batch as per US FDA guidelines. The firm has also assured that they export directly to US and no other country. The firm has already given actual production and consumption data duly certified by Central Excise Authority in respect of the higher wastage in the packaging material. As these packaging material are different from that of our Policy, it has been decided in the Committee to seek the approval of DG(FT) for higher norms.

7	Case No.: 54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 8.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and observed that the firm's plant is US FDA approved plant and their manufacturing process is also approved by US FDA. This Plant was visited by a team constituted by DGFT about a year back for another product i.e. pre-filled syringes and it was cross checked at the time of visit that the components which are in excess in a batch are disposed off as a waste and cannot be re-used in the next batch as per US FDA guidelines. The firm has also assured that they export directly to US and no other country. The firm has already given actual production and consumption data duly certified by Central Excise Authority in respect of the higher wastage in the packaging material. As these packaging material are different from that of our Policy, it has been decided in the Committee to seek the approval of DG(FT) for higher norms			

8	Case No.: 3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

9	Case No.: 8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and observed that the firm's plant is US FDA approved plant and their manufacturing process is also approved by US FDA. This Plant was visited by a team constituted by DGFT about a year back for another product i.e. pre-filled syringes and it was cross checked at the time of visit that the components which are in excess in a batch are disposed off as a waste and cannot be re-used in the next batch as per US FDA guidelines. The firm has also assured that they export directly to US and no other country. The firm has already given actual production and consumption data duly certified by Central Excise Authority in respect of			

the higher wastage in the packaging material. As these packaging material are different from that of our Policy, it has been decided in the Committee to seek the approval of DG(FT) for higher norms

10	Case No.: 124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date: 21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

11	Case No.: 116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to remind the firm the furnish following details : Complete chemical reactions for each step showing Mol. Wt. and molar requirement of each reactant and output product. % yield on Molar Basis for each step of manufacturing process. Material Balance for entire process showing justification for requirement of enzymes used in the process. Requirement & Recovery of solvents of each step of manufacturing process. Production and Consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 6.3.2012.			

12	Case No.: 48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and observed that the firm's plant is US FDA approved plant and their manufacturing process is also approved by US FDA. This Plant was visited by a team constituted by DGFT about a year back for another product i.e. pre-filled syringes and it was cross checked at the time of visit that the components which are in excess in a batch are disposed off as a waste and cannot be re-used in the next batch as per US FDA guidelines. The firm has also assured that they export directly to US and no other country. The firm has already given actual production and consumption data duly certified by Central Excise Authority in respect of the higher wastage in the packaging material. As these packaging material are different from that of our Policy, it has been decided in the Committee to seek the approval of DG(FT) for higher norms			

13	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

14	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

15	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to remind the firm the furnish following details : Complete chemical reactions for each step showing Mol. Wt. and molar requirement of each reactant and output product. % yield on Molar Basis for each step of manufacturing process. Material Balance for entire process showing justification for requirement of enzymes used in the process. Requirement & Recovery of solvents of each step of manufacturing process. Production and Consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 6.3.2012.			

16	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities and it has been seen that this case has already been approved in the Norms Committee Meeting 22/82 dated 30.08.2011.			

17	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:41/82-ALC4/2011	Status:Case
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		10.01.2012	Deferred
HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:06.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

18	Case No.: 22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

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Case No.:28/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/00028/AM12/	RLA File :03/95/040/00900/AM11/	Lic.No/Date:0310615412 10.02.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/66/2011-PI-Norms dated 8.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lovastatin USP	1 Kg	1.	Activated Carbon	0.022
		2.	Caustic Soda Flakes	0.1896
		3.	Toluene	2.4537
		4	Methylene Chloride	0.8201
RA may take further action as per decision of Norms Committee.				

20	Case No.: 10/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved					
	HQ File :01/82/050/00010/AM12/	RLA File :03/95/040/00936/AM11/	Lic.No/Date:0310617943 25.02.2011	Defer Date:					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/79/2011-PI (Norms) dated 8.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-								
<table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> </thead> </table>					Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg					

SIMVASTATIN	1 kg	1.	Activated Carbon	0.035
		2.	Caustic Soda Flakes	0.358
		3/	Cyclohexane	3.334
		4.	Ethyl Acetate	3.414
		5.	Methhl Ethyl Ketone	0.685
		6.	Imidazol	0.58
		7.	Methanol	7.374
		8.	Toluene	2.388
		9.	Tri Ethyl Amine	0.972
		10.	Methane Sulphonic Acid	0/173
		11.	Tertiary Butyl Dimethyl Silyl Chlo-TBDMS	0.779
		12.	2 2 Dimethyl Chloride	1.215
		13	Lovastatin	1.39

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 3/52/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved
HQ File :01/82/050/01772/AM11/	RLA File :09/24/040/00558/AM11/	Lic.No/Date:0910045891 11.03.2011	Defer Date

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/155/2011-PI (Norms) dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Trazodone HCL	1 Kg	1.	1-(3-Chlorophenyl) Piperazine HCL	1.282
		2.	1-Bromo-3-Chloro Propane	2.01
		3.	2-Chloro Pyridine	0.984
		4.	Semicarbazide HCL	1.968
		5.	Ethoxy Ethanol	1.829
		6.	Acetonitrile	4.19

RA may take appropriate action as per the decision of Norms Committee.

22	Case No.: 10/2/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved
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HQ File :01/82/050/01800/AM11/	RLA File :09/24/040/00583/AM11/	Lic.No/Date:0910046056 25.03.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/168/2011-PI (Norms) dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
3,4-Dihydroxy-5-Nitro-Benzaldehyde	1 Kg	1.	Vanillin	1.97
		2	Dichloro Methane	0.93
		3	Pyridine	0.457
RA may take appropriate action as per the decision of Norms Committee.				

23	Case No.:16/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00530/AM12/	RLA File :09/24/040/00314/AM11/	Lic.No/Date:0910046126 29.03.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

24	Case No.:11/7/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:06.03.2012
	Decision : The committee considered the case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/96/2011-PI (Norms) dated 6.1.2012 and in consultation with technical authorities, it has been decided to call from the firm the following details: Stepwise complete and balanced chemical reaction showing Mol. Wt. of each reactant & output product. % yield on molar basis for each step. Material balance for entire process. Copy of authentic technical literature in support of yields envisaged in the process. Production actual consumption data duly certified by Central Excise Authorities for the above export product. Accordingly, the case has been deferred for 6.3.2012.			

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Case No.:2/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:41/82-ALC4/2011 10.01.2012		Status:Case Approved
HQ File :01/82/050/00002/AM12/	RLA File :04/24/040/00358/AM11/		Lic.No/Date:0410123153 01.04.2011		Defer Date:
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/106/2011-PI (Norms) dated 6.1.2012 consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	
4-HYdroxy coumarin	1 kg	1.	2-Hydroxy Acetophenone	1.24	
		2.	Diethyl Carbonate	2.15	
		3.	Toluene	1.41	
		4.	Methanol	1.11	
RA may take further action as per the decision of Norms Committee.					

26	Case No.:13/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00064/AM12/	RLA File :09/24/040/00594/AM11/	Lic.No/Date:0910046274 06.04.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

27	Case No.:15/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00066/AM12/	RLA File :09/24/040/00604/AM11/	Lic.No/Date:0910046277 06.04.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

28	Case No.:49/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00100/AM12/	RLA File :09/24/040/00564/AM11/	Lic.No/Date:0910046383 13.04.2011	Defer Date:06.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority

29	Case No.: 33/12/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Rejected
	HQ File :01/82/050/00366/AM12/	RLA File :08/24/040/00002/AM12/	Lic.No/Date:0810098227 13.04.2011	Defer Date:
	Decision : The firm was requested to furnish some information. But the firm could not furnish the information despite reminder. The Committee decided to close the case.			

30	Case No.: 7/5/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved															
	HQ File :01/82/050/00109/AM12/	RLA File :09/24/040/00561/AM11/	Lic.No/Date:0910046412 19.04.2011	Defer Date:															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/240/2011-PI (Norms) dated 3.1.2012 consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> </thead> <tbody> <tr> <td rowspan="3">Posaconazol</td><td rowspan="3">1 Kg</td><td>1.</td><td>2-[(1S, 2S)-1-Ethyl-2-Bezyloxypropyl]-2,4-Dihydro-4-[4-[4-Hydroxyphenyl)-1-Piperaziny] Phenyl]-3H-1,2,4-Triazol-3-one</td><td>1.23</td></tr> <tr> <td>2</td><td>(5R-CIS)-5-(2,4-Difluorophenyl)-5-[(1H-1,2,4-Triazol-1-YL)Methyl]-Tetrahydro-3-Furanmethanol,4-Toluenesulphonate</td><td>1.27</td></tr> <tr> <td>3</td><td>10% Palladium on Carbon</td><td>0.200</td></tr> </tbody> </table> RA may take further action as per the decision of Norms Committee.				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	Posaconazol	1 Kg	1.	2-[(1S, 2S)-1-Ethyl-2-Bezyloxypropyl]-2,4-Dihydro-4-[4-[4-Hydroxyphenyl)-1-Piperaziny] Phenyl]-3H-1,2,4-Triazol-3-one	1.23	2	(5R-CIS)-5-(2,4-Difluorophenyl)-5-[(1H-1,2,4-Triazol-1-YL)Methyl]-Tetrahydro-3-Furanmethanol,4-Toluenesulphonate	1.27	3	10% Palladium on Carbon
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg															
Posaconazol	1 Kg	1.	2-[(1S, 2S)-1-Ethyl-2-Bezyloxypropyl]-2,4-Dihydro-4-[4-[4-Hydroxyphenyl)-1-Piperaziny] Phenyl]-3H-1,2,4-Triazol-3-one	1.23															
		2	(5R-CIS)-5-(2,4-Difluorophenyl)-5-[(1H-1,2,4-Triazol-1-YL)Methyl]-Tetrahydro-3-Furanmethanol,4-Toluenesulphonate	1.27															
		3	10% Palladium on Carbon	0.200															

31	Case No.: 32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:06.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority

32	Case No.: 33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:06.03.2012
	Decision : . The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

33

Case No.:32/14/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/00423/AM12/	RLA File :09/24/040/00605/AM11/	Lic.No/Date:0910046500 26.04.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/273/2011-PI (Norms) dated 4.1.2012 consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Cefuroxime Axetil Crystalline	1 Kg	1.	7-Aminocephalosporanic Acid (7 ACA)	0.769
		2.	Chlorosulphonyl Isocynate	0.4754
		3.	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.6152
		4.	Acetone	1.83
		5.	Methylene Chloride	6.36
		6.	Activated Carbon	0.093
		7.	N, N-Dimethyl Acetamide	4.02
		8.	Potassium Carbonate	0.0602
		9.	Cyclohexane	2.14
		10.	Methanol	2.78
RA may further necessary action as per the decision of Norms Committee				

34	Case No.: 28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:07.02.2012

Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details:

- Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements.
- % yield on molar basis for each step and its justification.
- Materail balance for entire process.
- Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product.
- Requirement & Recovery of solvent at each step.

The committee also decided to call the firm for Personal Hearing on 07.02.2012

35	Case No.:29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Materail balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. The committee also decided to call the firm for Personal Hearing on 07.02.2012			

36	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

37	Case No.:50/8/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
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	HQ File :01/82/050/00250/AM12/	RLA File :09/24/040/00592/AM11/	Lic.No/Date:0910046744 12.05.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

38	Case No.:17/16/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00475/AM12/	RLA File :09/24/040/00501/AM11/	Lic.No/Date:0910046743 12.05.2011	Defer Date:21.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

39	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Material balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. The committee also decided to call the firm for Personal Hearing on 07.02.2012			

40	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements.			

- % yield on molar basis for each step and its justification.
- Material balance for entire process.
- Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product.
- Requirement & Recovery of solvent at each step.

The committee also decided to call the firm for Personal Hearing on 07.02.2012

41	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Material balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. The committee also decided to call the firm for Personal Hearing on 07.02.2012			

42	Case No.:6/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
	HQ File :01/82/050/00257/AM12/	RLA File :09/24/040/00608/AM11/	Lic.No/Date:0910046785 19.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda in consultation with the technical authority and it has been observed that this case has already been approved in the Norms Committee Meeting No. 36/82 dated 6.12.2011.			

43	Case No.:34/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
	HQ File :01/82/050/00293/AM12/	RLA File :05/23/040/00046/AM12/	Lic.No/Date:0510291487 24.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda in consultation with the technical authority and it has been observed that this case has already been approved in the Norms Committee Meeting No. 35/82 dated 29.11.2011.			

44	Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

45	Case No.:43/10/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00302/AM12/	RLA File :09/24/040/00093/AM12/	Lic.No/Date:0910046918 26.05.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

46	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities it has been observed that the firm has not furnished the requisite information. It has been decided to remind the firm to furnish the requisite information expeditiously and accordingly, case has been deferred for 21.2.2012.			

47	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:21.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

48	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:21.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

49	Case No.: 1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

50	Case No.: 4/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved												
	HQ File :01/82/050/00376/AM12/	RLA File :05/24/040/00424/AM11/	Lic.No/Date:0510292794 09.06.2011	Defer Date:												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/249/2011-PI (Norms) dated 4.1.2012 consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">2-[3-(S)-[3-[2-(7-Chloro-2-Quinoliny)Ethenyl)Phenyl]-3-Hydroxypropyl]Benzoic Acid Methyl Ester Hydrate (HCP) (MT-7)</td><td rowspan="2">1 Kg</td><td>1.</td><td>Methyl-[E-]-3[3-[2-(7-CHLORO-2-QUINOLINY)ETHENYL]PHENYL]-3-OXOPROPYL]PHENYL]PROPANOATE</td><td>1.2.18</td></tr> <tr> <td>2.</td><td>(-) DIISOPINOCAMPHENYL CHLOROBORANE IN HEPTANE (60-65% SOLUTION)(ACTIVE) (DIP CHLORIDE) (UOM-KGA)</td><td>1.427</td></tr> </tbody> </table> RA may take appropriate action as per the decision of the Norms Committee.				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	2-[3-(S)-[3-[2-(7-Chloro-2-Quinoliny)Ethenyl)Phenyl]-3-Hydroxypropyl]Benzoic Acid Methyl Ester Hydrate (HCP) (MT-7)	1 Kg	1.	Methyl-[E-]-3[3-[2-(7-CHLORO-2-QUINOLINY)ETHENYL]PHENYL]-3-OXOPROPYL]PHENYL]PROPANOATE	1.2.18	2.	(-) DIISOPINOCAMPHENYL CHLOROBORANE IN HEPTANE (60-65% SOLUTION)(ACTIVE) (DIP CHLORIDE) (UOM-KGA)
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg												
2-[3-(S)-[3-[2-(7-Chloro-2-Quinoliny)Ethenyl)Phenyl]-3-Hydroxypropyl]Benzoic Acid Methyl Ester Hydrate (HCP) (MT-7)	1 Kg	1.	Methyl-[E-]-3[3-[2-(7-CHLORO-2-QUINOLINY)ETHENYL]PHENYL]-3-OXOPROPYL]PHENYL]PROPANOATE	1.2.18												
		2.	(-) DIISOPINOCAMPHENYL CHLOROBORANE IN HEPTANE (60-65% SOLUTION)(ACTIVE) (DIP CHLORIDE) (UOM-KGA)	1.427												

51	Case No.: 5/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
	HQ File :01/82/050/00377/AM12/	RLA File :05/24/040/00442/AM11/	Lic.No/Date:0510292795 09.06.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.			

35011/249/2011-PI (Norms) dated 4.1.2012 consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
2-[3-(S)-[3-[2-(7-Chloro-2-Quinoliny)Ethenyl)Phenyl]-3-Hydroxypropyl[Benzoic Acid Methyl Ester Hydrate (HCP) (MT-7)	1 Kg	1.	Methyl-[E]-3[3-[2-(7-CHLORO-2-QUINOLINY)ETHENYL]PHENYL]-3-OXOPROPYL]PHENYL]PROPANOATE	1.2.18
		2.	(-) DIISOPINOCAMPHENYL CHLOROBORANE IN HEPTANE (60-65% SOLUTION)(ACTIVE) (DIP CHLORIDE) (UOM-KGA)	1.427

RA may take appropriate action as per the decision of the Norms Committee.

Case No.: 12/19/82-ALC4/2011	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 41/82-ALC4/2011 10.01.2012	Status: Case Approved
HQ File : 01/82/050/00526/AM12/	RLA File : 31/83/040/00047/AM12/	Lic.No/Date: 3110048658 15.06.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch.II dated 23.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
N-Ethyl-2-Pyrrolidone	1 Kg	1.	1,4, Butanediol	0.882 kg
		2.	Ammonia Anhydrous	0.176 kg
		3.	Ethyl Alcohol (95% Minimum) (denatured)	0.512 kg
		4.	Ethylamine Catalyst	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

53	Case No.:14/19/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

54	Case No.:22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 6.3.2012 for comments of technical authority			

55	Case No.:49/21/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00631/AM12/	RLA File :05/24/040/00093/AM12/	Lic.No/Date:0510293830 17.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 06.03.2012 for comments of technical authority			

56	Case No.:36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 06.03.2012,.			

57	Case No.:26/21/82-ALC4/2011		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:41/82-ALC4/2011 10.01.2012		Status:Case Approved	
	HQ File :01/82/050/00608/AM12/		RLA File :09/24/040/00147/AM12/		Lic.No/Date:0910047215 21.06.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

6-Bromo-3-(Tetrahydro Pyran-4YL Amino)-Indazole-1-Carboxylic Acid Tert. Butyl Ester	1 kg	1	4-Bromo-2- Fluoro Benzonitrile	1.01 /kg
		2	Hydrazine Hydrate	1.04/ kg
		3	Tetra Hydro Pyran-4-One	0.85/ kg
		4	Sodium Triacetoxo Borohydride	1.51/kg
		5	Tetrahydrofuran	8.95/kg
		6	BOC Anhydride	1.408/kg
		7	N-Methyl Imidazole	0.50/kg
RA may take appropriate action as per the decision of Norms Committee				

58	Case No.: 34/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00616/AM12/	RLA File :09/24/040/00089/AM12/	Lic.No/Date:0910047213 21.06.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

59	Case No.: 41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

60	Case No.:42/21/82-ALC4/2011		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:41/82-ALC4/2011 10.01.2012		Status:Case Approved										
	HQ File :01/82/050/00624/AM12/		RLA File :09/24/040/00142/AM12/		Lic.No/Date:0910047214 21.06.2011		Defer Date:										
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													

1,2,3,5-Tetra-O-Acetyl-B-D-Riboduranose	1 kg	1	D-Ribose	1.30 kg
		2	Iso Propyl Alcohol	2.43 kg
		3	Toluene	0.273 kg
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:43/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/00625/AM12/	RLA File :09/24/040/00150/AM12/	Lic.No/Date:0910047217 21.06.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-(4-Methyltetrahydropyran)-[1,2,4] Triazolo [1,5-a]-2-Pyridineamine	1 kg	1	6-Methyl-2-Amino Pyridine	1.64 kg
		2	2-Methyl Tetrahydrofuran	15.22 kg
		3	Tetrahydrofuran	8.15 kg
		4	Tetrahydro Pyran-4-One	2.80 kg
		5	Acetonitrile	3.545 kg
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:44/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
HQ File :01/82/050/00626/AM12/	RLA File :09/24/040/00141/AM12/	Lic.No/Date:0910047216 21.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Tert- Butoxycarbonylamino-	1 kg	1	Ethyl Cyanoacetate	2.657 kg
		2	1-3-Dibromopropane	5.24 kg

	1-Cyclo Butylcarboxylic Acid	3	Acetone	3.09 kg
		4	Di Tert Butyl Dicarbonate	2.085 kg
		5	Triethylamine	1.30 kg
RA may take appropriate action as per the decision of Norms Committee				

63	Case No.:18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	Lic.No/Date:0910047446 01.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

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Case No.:9/21/82-ALC4/2011	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/00591/AM12/	RLA File :03/95/040/01031/AM11/	Lic.No/Date:0310640432 05.07.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/104/2011/Ch.II dated 30.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
2-Benzolpyridine	1 Kg	1	Pyridine	0.534 kg
		2.	Potassium Permanganate	1.077 kg
RA may take appropriate action as per the decision of the Norms Committee.				

65	Case No.:16/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00598/AM12/	RLA File :09/24/040/00165/AM12/	Lic.No/Date:0910047474 05.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

66	Case No.:17/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00599/AM12/	RLA File :09/24/040/00153/AM12/	Lic.No/Date:0910047476 05.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

67	Case No.:31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

68	Case No.:60/21/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00642/AM12/	RLA File :22/24/040/00026/AM12/	Lic.No/Date:2210011604 06.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

69	Case No.:5/21/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00587/AM12/	RLA File :03/94/040/00319/AM12/	Lic.No/Date:0310641299 08.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

70	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

71	Case No.:6/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES	Meet No/Date:41/82-ALC4/2011	Status:Case
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		LIMITED (FORMERLY JUBILANT	10.01.2012	Deferred
	HQ File :01/82/050/00501/AM12/	RLA File :05/23/040/00137/AM12/	Lic.No/Date:0510296623 14.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

72	Case No.: 58/21/82-ALC4/2011	Party Name:ESSIX BIOSCIENCES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00640/AM12/	RLA File :22/24/040/00028/AM12/	Lic.No/Date:2210011653 14.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

73	Case No.: 9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

74	Case No.: 1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

75	Case No.: 19/21/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00601/AM12/	RLA File :09/24/040/00174/AM12/	Lic.No/Date:0910047733 19.07.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

76	Case No.: 28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
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HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date: 21.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

77	Case No.: 19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

78	Case No.: 22/31/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved
	HQ File :01/82/050/00848/AM12/	RLA File :09/24/040/00206/AM12/	Lic.No/Date:0910048050 03.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities observed that this case has already been approved in the Norms Committee Meeting No. 39/82 held on 27.12.2011,			

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Case No.:52/21/82-ALC4/20111	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/00634/AM12/	RLA File :03/95/040/00311/AM12/	Lic.No/Date:0310644692 27.7.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/79/2011-PI (Norms) dated 8.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
SIMVASTATIN	1 kg	1.	Activated Carbon	0.035
		2.	Caustic Soda Flakes	0.358
		3/	Cyclohexane	3.334
		4.	Ethyl Acetate	3.414
		5.	Methhl Ethyl Ketone	0.685
		6.	Imidazol	0.58
		7.	Methanol	7.374

		8.	Toluene	2.388
		9.	Tri Ethyl Amine	0.972
		10.	Methane Sulphonic Acid	0/173
		11.	Tertiary Butyl Dimethyl Silyl Chlo-TBDMS	0.779
		12.	2 2 Dimethyl Chloride	1.215
		13	Lovastatin	1.39
Ra may take appropriate action as per the decision of Norms Committee.				

80	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

81	Case No.:13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 06.03.2012 for comments of technical authority			

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Case No.:2/25/82-ALC4/2011	Party Name:RUPA ORGANICS PVT. LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/00669/AM12/	RLA File :03/95/040/00341/AM12/	Lic.No/Date:0310647067 08.08.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/108/2011/Ch.II dated 30.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
3 Amino 4 Methyl Benzamide (Aptam)	1 Kg		Para Toluic Acid	1.280 kg

RA may take appropriate action as per the decision of Norms Committee.

83	Case No.: 34/31/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00860/AM12/	RLA File :09/24/040/00189/AM12/	Lic.No/Date:0910048117 08.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

84	Case No.: 9/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00692/AM12/	RLA File :03/94/040/00409/AM12/	Lic.No/Date:0310647117 09.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

85	Case No.: 27/31/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved
	HQ File :01/82/050/00853/AM12/	RLA File :09/24/040/00217/AM12/	Lic.No/Date:0910048206 10.08.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals OM No. 35011/103/2011-PI (Norms) dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Exp. Qty.	S.No	Import Item
	Flavoxate HCL Bp	1 Kg		3-Methyl Flavone-8-Carboxylic Acid
Qty. allowed/kg 0.883				
RA may take appropriate action as per the decision of Norms Committee.				

86	Case No.: 41/31/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00867/AM12/	RLA File :09/24/040/00196/AM12/	Lic.No/Date:0910048207 10.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

87	Case No.:45/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00871/AM12/	RLA File :09/24/040/00220/AM12/	Lic.No/Date:0910048208 10.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

88	Case No.:16/25/82-ALC4/2011	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00683/AM12/	RLA File :05/24/040/00154/AM12/	Lic.No/Date:0510299727 17.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

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Case No.:8/27/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED			Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
HQ File :01/82/050/00758/AM12/	RLA File :03/94/040/00397/AM12/			Lic.No/Date:0310648930 17.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower					
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	
Ciclopirox Gel 0.77%, 30 gm	1 Kg		Ciclopirox USP	3.181 kg	
Ciclopirox Gel 0.77%, 45 gm	1 Kg		Ciclopirox USP	3.212 kg	
Ciclopirox Gel 0.77%, 100 gm	1 Kg		Ciclopirox USP	3.611 kg	
RA may take appropriate action as per the decision of Norms Committee.					

90	Case No.:9/23/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
	HQ File :01/82/050/00661/AM12/	RLA File :03/95/040/00193/AM12/	Lic.No/Date:0310650093 24.08.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in the Norms Committee meeting No . 36/82 dated 6.12.2011.

91	Case No.: 11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

92	Case No.: 9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

93	Case No.: 46/31/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00872/AM12/	RLA File :08/24/040/00084/AM12/	Lic.No/Date:0810102781 25.08.2011	Defer Date:21.02.2012
	Decision : Committee decided to remind the firm to furnish the required technical information within 15 days otherwise case would be closed. Accordingly case has been deferred for 21.2.2012.			

94	Case No.: 21/29/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
	HQ File :01/82/050/00820/AM12/	RLA File :03/94/040/00467/AM12/	Lic.No/Date:0310650671 26.08.2011	Defer Date:
	Decision Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals UO No.14010/137/2011-Ch. II dated 22.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Exp. Qty.	S.No	Import Item
	2,4 Dichloro Aniline	1 Kg		Meta Dichloro Benzene

Qty. allowed/kg
1.13 kg

RA may take appropriate action as per the decision of Norms Committee.

95	Case No.:10/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00760/AM12/	RLA File :03/94/040/00480/AM12/	Lic.No/Date:0310650724 26.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

96	Case No.:19/31/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00845/AM12/	RLA File :07/24/040/00199/AM12/	Lic.No/Date:0710081875 29.08.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

97	Case No.:37/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved																		
	HQ File :01/82/050/00863/AM12/	RLA File :22/24/040/00029/AM12/	Lic.No/Date:2210011825 30.08.2011	Defer Date:																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/91/2010-PI(Norms) dated 1.10.2010 and in consultation with technical authority present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Homatropine Methyl Bromide Synonyms N,N-dimethyl-8-Azoniabicyclo(3.2.1)octane-3-yl)2-hydroxy-2-phenylacetate bromide C.A.S. No.80-49-9 formula C₆H₄CH₂Br₂N Quality 99% Purity</td><td rowspan="4">1 kg</td><td>1.</td><td>Tropine</td><td>0.718 kg</td></tr> <tr> <td>2.</td><td>DL-Mandelic Acid</td><td>0.862 kg</td></tr> <tr> <td>3.</td><td>Methylene Dichloride</td><td>5.20 kg</td></tr> <tr> <td>4.</td><td>Acetone</td><td>5.37 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Homatropine Methyl Bromide Synonyms N,N-dimethyl-8-Azoniabicyclo(3.2.1)octane-3-yl)2-hydroxy-2-phenylacetate bromide C.A.S. No.80-49-9 formula C ₆ H ₄ CH ₂ Br ₂ N Quality 99% Purity	1 kg	1.	Tropine	0.718 kg	2.	DL-Mandelic Acid	0.862 kg	3.	Methylene Dichloride	5.20 kg	4.	Acetone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Homatropine Methyl Bromide Synonyms N,N-dimethyl-8-Azoniabicyclo(3.2.1)octane-3-yl)2-hydroxy-2-phenylacetate bromide C.A.S. No.80-49-9 formula C ₆ H ₄ CH ₂ Br ₂ N Quality 99% Purity	1 kg	1.	Tropine	0.718 kg																		
		2.	DL-Mandelic Acid	0.862 kg																		
		3.	Methylene Dichloride	5.20 kg																		
		4.	Acetone	5.37 kg																		

98	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

99	Case No.: 6/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00756/AM12/	RLA File :03/94/040/00489/AM12/	Lic.No/Date:0310651351 02.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

100	Case No.: 16/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00815/AM12/	RLA File :03/94/040/00501/AM12/	Lic.No/Date:0310651860 06.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

101	Case No.: 35/31/82-ALC4/2011	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved									
	HQ File :01/82/050/00861/AM12/	RLA File :04/24/040/00162/AM12/	Lic.No/Date:0410127820 07.09.2011	Defer Date:									
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals vide their UO No. 14010/7/2010-Ch. II dated 30.11.2010 and in consultation with technical authority present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr> <tr> <td>2-Tri-Fluoromethyl Benzene Sulfonamide</td><td>1 kg</td><td></td><td>2-Aminobenzotrifluoride</td><td>0.842 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Tri-Fluoromethyl Benzene Sulfonamide	1 kg		2-Aminobenzotrifluoride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Tri-Fluoromethyl Benzene Sulfonamide	1 kg		2-Aminobenzotrifluoride	0.842 kg									

102	Case No.: 11/31/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00837/AM12/	RLA File :17/24/040/00044/AM12/	Lic.No/Date:1710004498 08.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

103	Case No.: 50/31/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
			Lic.No/Date:0410127861	

HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	08.09.2011	Defer Date:21.02.2012
Decision : The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting and decided to call from the firm Master Batch Formula along with the Drug Manufacturing License. Accordingly, the case has been deferred for 21.2.2012.			

104

Case No.:4/28/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/00774/AM12/	RLA File :03/95/040/00441/AM12/	Lic.No/Date:0310652782 09.09.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/79/2011-PI (Norms) dated 8.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
SIMVASTATIN	1 kg	1.	Activated Carbon	0.035
		2.	Caustic Soda Flakes	0.358
		3/	Cyclohexane	3.334
		4.	Ethyl Acetate	3.414
		5.	Methhl Ethyl Ketone	0.685
		6.	Imidazol	0.58
		7.	Methanol	7.374
		8.	Toluene	2.388
		9.	Tri Ethyl Amine	0.972
		10.	Methane Sulphonic Acid	0/173
		11.	Tertiary Butyl Dimethyl Silyl Chlo-TBDMS	0.779
		12.	2 2 Dimethyl Chloride	1.215
		13	Lovastatin	1.39
Ra may take appropriate action as per the decision of Norms Committee.				

105	Case No.:15/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00841/AM12/	RLA File :05/23/040/00197/AM12/	Lic.No/Date:0510302069 13.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

106

Case No.:16/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved	
HQ File :01/82/050/00842/AM12/	RLA File :05/23/040/00213/AM12/	Lic.No/Date:0510302070 13.09.2011	Defer Date:	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Donepezil Tablets 5 mg			Donepezil Hydrochloride	
Donepezil Tablets 10 mg			Donepezil Hydrochloride IH (US)	

107

Case No.:21/31/82-ALC4/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
HQ File :01/82/050/00847/AM12/	RLA File :13/24/040/00022/AM12/	Lic.No/Date:1310036750 14.09.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their U.O No. 14010/6/2010-Ch.II dated 30.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-[5-(difluoromethoxy)-1-methyl-3-(trifluoromethyl)pyrazole-4-ylemethy (sulfonyl)-4,5-dihydro-5,5-dimethyl-1,2-oxazole	1 Kg	1	Glyoxalic acid 50% Min.	0.870 kg
		2	Hydroxylamine Sulfate 98% Min.	0482 kg
		3	Bromine 99% Min.	1.670 kg
		4	Thiourea 99% Min.	0.295 kg
		5	1-Methyl-3-(trifluoromethyl)-1H pyrazole(MTP) 96% Min.	0.652 kg
		6	Potassium Carbonate 98% Min.	0.523 kg
		7	n-Butyl Acetate 98% Min.	1.757 kg
		8	Acetonitrile 98.5% Min.	1.970 kg
		8.	Isopropyl alcohol 98% Min.	0.525 kg

RA may take appropriate action as per the decision of Norms Committee.

108	Case No.: 28/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00854/AM12/	RLA File :22/24/040/00044/AM12/	Lic.No/Date:2210011894 14.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

109	Case No.: 7/29/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00806/AM12/	RLA File :05/24/040/00208/AM12/	Lic.No/Date:0510302892 19.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

110	Case No.: 5/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00804/AM12/	RLA File :05/24/040/00210/AM12/	Lic.No/Date:0510303168 20.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

111

Case No.:6/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
HQ File :01/82/050/00805/AM12/	RLA File :05/24/040/00198/AM12/	Lic.No/Date:0510303163 20.09.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 20.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Isotretinoin	1 Kg.	1.	Acetone	0.48 kg
		2.	Activated Carbon	0.100 kg
		3.	Beta Ionone	3.20 kg
		4.	Dimethyl Acrylic Acid	2.37 kg
		5.	Hexane	9.69 kg
		6.	Lithium Aluminium Hybride	0.40 kg
		7.	Methanol	8.56 kg

		8.	Methylene Chloride	9.36 kg
		9.	N Butyl Lithium 30%	0.89 kg
		10.	Tetrahydrofuran	6.59 kg
		11.	Toluene	7.53 kg
		12.	Triethylphosphone Acetate	4.10 kg
RA may take appropriate action as per the decision of Norms Committee..				

112	Case No.: 19/29/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00818/AM12/	RLA File :03/94/040/00448/AM12/	Lic.No/Date:0310654715 20.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

113	Case No.:18/27/82-ALC4/2011		Party Name:DUJODWALA PRODUCTS LTD.,		Meet No/Date:41/82-ALC4/2011 10.01.2012		Status:Case Approved	
	HQ File :01/82/050/00768/AM12/		RLA File :03/94/040/01036/AM11/		Lic.No/Date:0310654841 20.09.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in light of the written comments of Department of Chemicals and Petrochemicals forwarded vide U.O No. 14010/231/2007-Ch. II dated 12.5.2011 and in consultation with the technical authorities and based on the details of manufacturing process furnished by the firm, decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Dipentine (mixture of Monocyclic Terpenes)		1 Kg		Gum Purpentine Oil		1.08 kg	
RA may take appropriate action as per the decision of Norms Committee.								

114	Case No.: 19/27/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00769/AM12/	RLA File :03/95/040/00407/AM12/	Lic.No/Date:0310654860 20.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

115	Case No.: 20/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00846/AM12/	RLA File :05/23/040/00218/AM12/	Lic.No/Date:0510303152 20.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to call from the firm the Drug Manufacturing License. Accordingly, the case has been deferred for 21.2.2012.			

116	Case No.: 36/31/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved									
	HQ File :01/82/050/00862/AM12/	RLA File :04/24/040/00177/AM12/	Lic.No/Date:0410128297 20.09.2011	Defer Date:									
	Decision : The Committee considered the case as per agenda and in light of the written comments of Department of Pharmaceuticals forwarded vide OM No. 35011/106/2011-PI(Norms) dated 6.1.2012 and in consultation with the technical authorities and based on the details of manufacturing process furnished by the firm, decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>4-Hydroxy Coumarin an organic intermediate used in the manufacture of few active pharmaceutical ingredients</td><td>1 Kg</td><td></td><td>Ortho Hydroxy Acetophenone Raw material</td><td>1.24 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-Hydroxy Coumarin an organic intermediate used in the manufacture of few active pharmaceutical ingredients	1 Kg		Ortho Hydroxy Acetophenone Raw material
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
4-Hydroxy Coumarin an organic intermediate used in the manufacture of few active pharmaceutical ingredients	1 Kg		Ortho Hydroxy Acetophenone Raw material	1.24 kg									

117	Case No.: 12/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

118	Case No.: 4/31/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00830/AM12/	RLA File :03/94/040/00540/AM12/	Lic.No/Date:0310655386 22.09.2011	Defer Date:21.02.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority

119	Case No.: 49/31/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00875/AM12/	RLA File :08/24/040/00147/AM12/	Lic.No/Date:0810103865 22.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

120	Case No.: 21/41/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved														
	HQ File :01/82/050/01022/AM12/	RLA File :07/24/040/00238/AM12/	Lic.No/Date:0710082814 27.09.2011	Defer Date:														
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 3/82 meeting held on 19.4.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clomipramine Hcl</td><td>1 Kg.</td><td>1.</td><td>1 Bromo 3 Chloro Propane</td><td>0.85 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>3 Chloro Iminodibenzyl</td><td>0.91 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg			2.	3 Chloro Iminodibenzyl
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg														
		2.	3 Chloro Iminodibenzyl	0.91 kg														
RA concerned may take further necessary action as per above decision of NC.																		

121	Case No.: 17/28/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00787/AM12/	RLA File :03/95/040/00471/AM12/	Lic.No/Date:0310656673 28.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

122	Case No.: 1/29/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/	Lic.No/Date:0310657295 30.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

123	Case No.:14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:21.02.2012
	Decision : the Committee considered the case as per agenda and in consultation with the technical authorities decided to call from the firm the following information : • Details of Pellets • Master Batch Formula • Production and Consumption Data certified by Central Excise Authority. Accordingly, the case has been deferred for 21.2.2012.			

124	Case No.:6/31/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00832/AM12/	RLA File :03/95/040/00513/AM12/	Lic.No/Date:0310659452 13.10.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities and in the light of the letter No. 14010/143/2011-Ch.II dated 23.12.2011 written to the firm by Department of Chemicals & Petrochemicals, it has been decided to call following information within 10 days from the firm: • Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. • Complete material balance. • Stagewise% yield on molecular weight basis alongwith justification supported with authentic/printed technical literature. • Chartered Accountant's certificate regarding past two years production of the export item and corresponding consumption of each input. • Photocopy of the earlier norms fixed by ALC for same export item in the recent past. Accordingly, the case has been deferred for 21.2.2012.			

125	Case No.:7/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00833/AM12/	RLA File :03/94/040/00612/AM12/	Lic.No/Date:0310659475 13.10.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details:			

- Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements.
- % yield on molar basis for each step and its justification.
- Material balance for entire process.
- Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product.
- Requirement & Recovery of solvent at each step.

The committee also decided to call the firm for Personal Hearing on 07.02.2012

126	Case No.:8/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00834/AM12/	RLA File :03/94/040/00611/AM12/	Lic.No/Date:0310659491 13.10.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Material balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. The committee also decided to call the firm for Personal Hearing on 07.02.2012			

127	Case No.:44/31/82-ALC4/2011	Party Name:PRATAP ORGANICS PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved									
	HQ File :01/82/050/00870/AM12/	RLA File :03/95/040/00583/AM12/	Lic.No/Date:0310660025 17.10.2011	Defer Date:									
	Decision : The Committee considered the case as per agenda and in light of the written comments of Department of Chemicals and Petrochemicals forwarded vide U.o No. 14010/140/2011/Ch.II dated 23.12.2011 and in consultation with the technical authorities and based on the details of manufacturing process furnished by the firm, decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Methylbenzhydrylchloride</td><td>1 kg</td><td>1</td><td>2-Methylbenzophenone</td><td>1.121 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Methylbenzhydrylchloride	1 kg	1	2-Methylbenzophenone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Methylbenzhydrylchloride	1 kg	1	2-Methylbenzophenone	1.121 kg									

		2	Sodium Borohydride	0.323 kg
RA may take appropriate action as per the decision of Norms Committee.				

128	Case No.: 11/41/82-ALC4/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/01012/AM12/	RLA File :05/23/040/00237/AM12/	Lic.No/Date:0510305501 17.10.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

129	Case No.: 54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

130	Case No.:21/36/82-ALC4/2011		Party Name:MEDREICH LIMITED		Meet No/Date:41/82-ALC4/2011 10.01.2012		Status:Case Approved															
	HQ File :01/82/050/00978/AM12/		RLA File :07/24/040/00285/AM12/		Lic.No/Date:0710083447 21.10.2011		Defer Date:															
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities , decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-																					
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Nortriptyline 25 mg Tablets</td><td>1 Kg</td><td></td><td>Nortriptyline HCL</td><td>29.025 mg</td></tr><tr><td>Nortriptyline 10 mg Tablets</td><td>1 Kg</td><td></td><td>Nortriptyline HCL</td><td>11.61 mg</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nortriptyline 25 mg Tablets	1 Kg		Nortriptyline HCL	29.025 mg	Nortriptyline 10 mg Tablets	1 Kg		Nortriptyline HCL
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Nortriptyline 25 mg Tablets	1 Kg		Nortriptyline HCL	29.025 mg																		
Nortriptyline 10 mg Tablets	1 Kg		Nortriptyline HCL	11.61 mg																		

131	Case No.: 6/41/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/01007/AM12/	RLA File :03/94/040/00618/AM12/	Lic.No/Date:0310661493 21.10.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the			

case for 21.02.2012 for comments of technical authority

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Case No.: 10/41/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved	
HQ File :01/82/050/01011/AM12/	RLA File :05/23/040/00274/AM12/	Lic.No/Date:0510306547 24.10.2011	Defer Date:	
Decision : Committee considered the case as per agenda and in light of the written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/262/2009-PI-(Norms) dated 8.3.2010 and in consultation with the technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVCA	1 Kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672 kg
		2	Tri Phenyl Phospine	1.260 Kg
		3	Methylene Chloride	5.488 kg
RA may take appropriate action as per the decision of Norms Committee				

133	Case No.: 12/41/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved															
	HQ File :01/82/050/01013/AM12/	RLA File :05/23/040/00273/AM12/	Lic.No/Date:0510306544 24.10.2011	Defer Date:															
	Decision : Committee considered the case as per agenda and in light of the written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/262/2009-PI-(Norms) dated 8.3.2010 and in consultation with the technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-																		
	<table><thead><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr></thead><tbody><tr><td rowspan="3">7-AVCA</td><td rowspan="3">1 Kg</td><td>1</td><td>7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)</td><td>2.672 kg</td></tr><tr><td>2</td><td>Tri Phenyl Phospine</td><td>1.260 Kg</td></tr><tr><td>3</td><td>Methylene Chloride</td><td>5.488 kg</td></tr></tbody></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	7-AVCA	1 Kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672 kg	2	Tri Phenyl Phospine	1.260 Kg	3	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
7-AVCA	1 Kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672 kg															
		2	Tri Phenyl Phospine	1.260 Kg															
		3	Methylene Chloride	5.488 kg															

RA may take appropriate action as per the decision of Norms Committee

134	Case No.:7/41/82-ALC4/2011	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved																			
	HQ File :01/82/050/01008/AM12/	RLA File :03/94/040/00641/AM12/	Lic.No/Date:0310662257 25.10.2011	Defer Date:																			
	Decision : Committee considered the case as per agenda and in light of the written comments forwarded by Department of Chemicals and Petrochemicals vide their OM No. 14010/23/2007-Ch.II dated 11.7.2011and in consultation with the technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-																						
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>N-Methyl Morpholine Oxide-50%</td><td>1 Kg</td><td></td><td>Morpholine</td><td>0.391 kg</td></tr> <tr> <td></td><td></td><td></td><td>Hydrogen Peroxide (50%)</td><td>0.302 kg</td></tr> <tr> <td></td><td></td><td></td><td>Formic Acid</td><td>0.207 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-Methyl Morpholine Oxide-50%	1 Kg		Morpholine	0.391 kg				Hydrogen Peroxide (50%)	0.302 kg				Formic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
N-Methyl Morpholine Oxide-50%	1 Kg		Morpholine	0.391 kg																			
			Hydrogen Peroxide (50%)	0.302 kg																			
			Formic Acid	0.207 kg																			

135	Case No.:9/41/82-ALC4/2011	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01010/AM12/	RLA File :34/24/040/00154/AM12/	Lic.No/Date:3410032044 25.10.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

136	Case No.:8/41/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved										
	HQ File :01/82/050/01009/AM12/	RLA File :05/23/040/00280/AM12/	Lic.No/Date:0510306966 02.11.2011	Defer Date:										
	Decision : Committee considered the case as per agenda and in light of the written comments forwarded by Department of Chemicals and Petrochemicals vide their OM No. 14010/4/2009-Ch.II dated 3.12.2009 and in consultation with the technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Mikrofine TSH</td><td>1 kg</td><td>1</td><td>Toluene</td><td>0.684 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Mikrofine TSH	1 kg	1	Toluene	0.684 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Mikrofine TSH	1 kg	1	Toluene	0.684 kg										

	p-Toluene Sulfonyl Hydrazide	2	Chlorosulfonic Acid	3.81 kg
		3	Hydrazine Hydrate 80%	0.420 kg
		4	Dicumyl Peroxide	0.100 kg
	RA may take appropriate action as per the decision of Norms Committee.			

137	Case No.: 13/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/01014/AM12/	RLA File :07/24/040/00300/AM12/	Lic.No/Date:0710083654 02.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

138	Case No.: 17/41/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/01018/AM12/	RLA File :34/24/040/00158/AM12/	Lic.No/Date:3410032075 02.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

139	Case No.:18/41/82-ALC4/2011		Party Name:R L FINE CHEM		Meet No/Date:41/82-ALC4/2011 10.01.2012		Status:Case Approved	
	HQ File :01/82/050/01019/AM12/		RLA File :07/24/040/00291/AM12/		Lic.No/Date:0710083689 02.11.2011		Defer Date:	
	Decision : Committee considered the case as per agenda and in light of its earlier decision taken in its 19/82 meeting held on 4.8.2009 and meeting no. 22/82 dated 30.8.2011 and in consultation with the technical authority present in meeting, decided to ratify norms under on repeat basis under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Clomipramine HCL		1 kg	1	1 Bromo 3 Chloro Propane		0.85 kg	
			2	3 Chloro Iminodibenzyl		0.91 kg		

140	Case No.: 23/41/82-ALC4/2011	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved
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HQ File :01/82/050/01024/AM12/	RLA File :31/83/040/00149/AM12/	Lic.No/Date:3110051282 02.11.2011	Defer Date:
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Decision : Committee considered the case as per agenda and in light of the written comments forwarded by Department of Chemicals and Petrochemicals vide their OM No. 14010/113/2010-Ch.II dated 24.6.2011 and in consultation with the technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Potassium Benzoate	1 Kg		Benzoic Acid (98%)	0.819 kg
			Caustic Potash (97%)	0.555 kg

RA may take appropriate action as per the decision of Norms Committee.

141	Case No.: 16/41/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Deferred
	HQ File :01/82/050/01017/AM12/	RLA File :34/24/040/00159/AM12/	Lic.No/Date:3410032102 04.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 06.03.2012 for comments of technical authority			

142	Case No.:20/41/82-ALC4/2011		Party Name: BAL PHARMA LTD		Meet No/Date: 41/82-ALC4/2011 10.01.2012		Status: Case Approved	
	HQ File :01/82/050/01021/AM12/		RLA File :07/24/040/00302/AM12/		Lic.No/Date:0710083774 04.11.2011		Defer Date:	
	Decision : Committee considered the case as per agenda and in light of its earlier decision taken in its 36/82 meeting held on 6.12.2011 and in consultation with the technical authority present in meeting, decided to ratify norms under on repeat basis under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Amiloride HCL		1 kg	1.	Methyl 3,5-Diamino-6-Chloro Pyrazine-2-Carboxylate		0.838 kg	
RA may take appropriate action as per the decision of Norms Committee.								

143	Case No.: 24/41/82-ALC4/2011	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case Approved
	HQ File :01/82/050/01025/AM12/	RLA File :34/24/040/00155/AM12/	Lic.No/Date:3410032100 04.11.2011	Defer Date:

Decision : Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/8/2010-Ch.II dated 30.8.2010 and in consultation with the technical authorities present in the meeting and also based on details of manufacturing process furnished by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Triphenyl Phosphonium Bromide	1 kg		Triphenyl Phosphine	0.850 kg
			Ethyl Bromide	0.360 kg
			Acetonitrile	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

144	Case No.:26/41/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01027/AM12/	RLA File :08/24/040/00185/AM12/	Lic.No/Date:0810105210 04.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

145	Case No.:15/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01016/AM12/	RLA File :07/24/040/00306/AM12/	Lic.No/Date:0710083782 08.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

146	Case No.:19/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01020/AM12/	RLA File :07/24/040/00308/AM12/	Lic.No/Date:0710083783 08.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

147	Case No.:25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257	Defer

		08.11.2011	Date:21.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

148	Case No.:28/41/82-ALC4/2011	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01029/AM12/	RLA File :04/24/040/00210/AM12/	Lic.No/Date:0410130168 09.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 06.03.2012 for comments of technical authority			

149	Case No.:29/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01030/AM12/	RLA File :08/24/040/00180/AM12/	Lic.No/Date:0810105379 11.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

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Case No.: 30/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status: Case approved
HQ File :01/82/050/01031/AM12/	RLA File :08/24/040/00138/AM12/	Lic.No/Date:0810105380 11.11.2011	Defer Date

Decision : Committee considered case as per agenda and in light of earlier decision taken by the Committee in its Meeting NO. 25/82 dated 20.9.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Pravastatin 10 mg tablet	1No.	1.	Pravastatin Sodium	10.2 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	32.25 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	51.24 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing policy

		8.	CRC White Cap 38 MM	As per packing policy
Pravastatin 20 mg tablet	1 No.	1.	Pravastatin Sodium	20.4 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	64.50 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	102.48 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing policy
		8.	CRC White Cap 38 MM	As per packing policy
Pravastatin 40 mg tablet	1 No.	1.	Pravastatin Sodium	40.8 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	129.00 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	204.97 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing policy
		8.	CRC White Cap 38 MM	As per packing policy
Pravastatin 80 mg Tablet	1 No.	1.	Pravastatin Sodium	81.6 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	258.0 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	409.94 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing policy
		8.	CRC White Cap 38 MM	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

151	Case No.: 32/41/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01033/AM12/	RLA File :34/24/040/00166/AM12/	Lic.No/Date:3410032153 14.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

152	Case No.: 22/41/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01023/AM12/	RLA File :05/24/040/00267/AM12/	Lic.No/Date:0510308239 17.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

153	Case No.: 27/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01028/AM12/	RLA File :07/24/040/00328/AM12/	Lic.No/Date:0710084048 18.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

154	Case No.: 31/41/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01032/AM12/	RLA File :34/24/040/00161/AM12/	Lic.No/Date:3410032232 18.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

155	Case No.: 33/41/82-ALC4/2011	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01034/AM12/	RLA File :52/24/040/00036/AM12/	Lic.No/Date:5210037111 21.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the			

case for 21.02.2012 for comments of technical authority

156	Case No.:1/37/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

157	Case No.:2/37/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00984/AM12/	RLA File :03/95/040/00667/AM12/	Lic.No/Date:0310667832 29.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

158	Case No.:3/37/82-ALC4/2011	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

159	Case No.:1/41/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01002/AM12/	RLA File :31/83/040/00190/AM12/	Lic.No/Date:3110052067 27.12.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

160	Case No.:2/41/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
	HQ File :01/82/050/01003/AM12/	RLA File :31/83/040/00197/AM12/	Lic.No/Date:3110052163 29.12.2011	Defer Date:
	Decision : Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/113/2010-Ch.II dated 29.3.2009 and in consultation with the technical authorities present in the			

meeting and also based on details of manufacturing process furnished by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gamma Butyrolactone	1 kg	1	Butanediol	1.16 kg
		2	GBL Dehydrogenation Catalyst	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

161	Case No.:3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

162	Case No.:4/41/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Approved
	HQ File :01/82/050/01005/AM12/	RLA File :31/83/040/00198/AM12/	Lic.No/Date:3110052165 30.12.2011	Defer Date:
	Decision : Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch.II dated 23.12.2011 and in consultation with the technical authorities present in the meeting and also based on details of manufacturing process furnished by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Ethyl-2-Pyrrolidone	1 kg	1	1,4 Butanediol	0.882 kg
		2	Ammonia Anhydrous	0.176 kg
		3	Ethyl Alcohol (95% Minimum) (denatured)	0.512 kg
		4	Ethylamine Catalyst	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

163	Case No.:5/41/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File :01/82/050/01006/AM12/	RLA File :31/83/040/00195/AM12/	Lic.No/Date:3110052178 30.12.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

164	Case No.:4/31/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2011 10.01.2012	Status:Case Deferred
	HQ File : / 01/82/050/00830/AM12/ dated 16.10.2011	RLA file No. 03/94/040/00540/AM 12 dated 19.9.2011	Lic.No/Date:0310655386 22.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities, it has been decided to defer the case for 21.02.2012 for comments of technical authority			

Outside Agenda 1		M/s. Navin Fluorine International Limited		
Norms Committee Meeting No.41/AM12		F.No 01/82/50/713/AM09/DES III Pt.		
Meeting Date:10.01.2012				
Advance License NO. 0310477465 dated 4.7.2008				
Decision: The Committee considered the case as per agenda and in consultation with the members present in the meeting decided to ratify norms under Para 4.7 of HBP v 1, as per details below or as applied by the firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Para Fluoro Phenol (4 Fluoro Phenol)	1 Kg	1.	Fluoro Benzene	2.435/Kg

		2.	Bromine	1.390/Kg
RA concerned may take further necessary action as per above decision of NC.				

Outside Agenda 2		M/s R L Fine Chem		
Norms Committee Meeting No.41/AM12		F.No 01/82/50/971/AM09/DES III Pt.		
Meeting Date:10.01.2012				
Advance License NO. 0710059547 dated 2.9.2008 0710064293 dated 21.04.2009 0710069721 dated 1.2.2010				
Decision: The Committee considered the case as per agenda and in consultation with the members present in the meeting decided to ratify norms under Para 4.7 of HBP v 1, as per details below or as applied by the firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Carbinoxamine Maleate	1 Kg	1.	Pyridine 2-Aldehyde	0.833/kg
		2.	Tetra Hydro Furan	0.468/kg
		3.	Acetone	1.500/kg

RA concerned may take further necessary action as per above decision of NC.

Date:11.01.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer